

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-528/ND/2020**

**IN THE MATTER OF:  
M/s. Sun Land Alloys**

**...PETITIONER**

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 02.02.2021  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sanyam Jain, Advocate.  
For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, CA.**

**ORDER**

Heard the submissions made by the counsel for both the parties. Learned counsel for the operational creditor has requested for grant of time for filing withdrawal application in this matter.

Authorized representative appearing on behalf of the corporate debtor has submitted that as per the understanding the operational creditor has to move the application for withdrawal at the earliest.

At the request of learned counsel for the operational creditor, 10 days time has been granted as last and final opportunity. Post the matter to **24.02.2021.**

  
-Sd/-

**(V.K. Subburaj)  
Member (T)**

  
-Sd/-

**(P.S.N. Prasad)  
Member (J)**

(Anjula)